

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

FIR No. 0395/2019

PS: Karol Bagh (Crime Branch)

State vs. Lutfar Rehman Mullick

07.09.2020

**Proceedings of this matter has been conducted via Video
Conferencing through Cisco Webex.**

**This is an application received through email moved on
behalf of applicant for waived/reduction of surety amount.**

Present: Sh. Rajeev Kamboj, Ld. APP for the State via Video
Conferencing through Cisco Webex.
Sh. S.D. Sharma, Ld. Counsel for applicant is present
via Video Conferencing through Cisco Webex.


Submissions heard.

Ld. Counsel submits that he would be furnishing
original FDR on the next date of hearing, as the same has to be
procured from West Bengal.

In the meantime, let verification report qua address
of accused be filed by the IO on the next date of hearing,
accordingly, a copy of this order be sent to IO for necessary
action.

Renotify for **14.09.2020**.

The order be also uploaded on the District Courts
website forthwith.


(Arul Varma)
CMM (Central), Delhi
07.09.2020